



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ६, अंक ३४(३)]

बुधवार, सप्टेंबर १६, २०२०/भाद्र २५, शके १९४२

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असाधारण क्रमांक ७४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद)

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Public Universities (Amendment) Act, 2020 (Maharashtra Act No. XXIV of 2020), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

BHUPENDRA M. GURAO,

I/c. Secretary (Legislation) to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. XXIV OF 2020.

*(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 16th September 2020).*

An Act further to amend the Maharashtra Public Universities Act, 2016.

**WHEREAS** both Houses of the State Legislature were not in session ;

Mah. VI  
of 2017.

Mah.  
Ord. IX  
of 2020.

**AND WHEREAS** the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Public Universities Act, 2016, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Public Universities (Amendment) Ordinance, 2020, on the 25th June 2020 ;

(१)

**AND WHEREAS** it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Seventy-first Year of the Republic of India as follows :—

Short title and commencement.

**1.** (1) This Act may be called the Maharashtra Public Universities (Amendment) Act, 2020.

(2) It shall be deemed to have come into force on the 25th June 2020.

Amendment of section 109 of Mah. VI of 2017.

**2.** In section 109 of the Maharashtra Public Universities Act, 2016 (hereinafter referred to as “the principal Act”),—

Mah. VI of 2017.

(1) in sub-section (3), in clause (g), after the existing proviso, the following proviso shall be inserted, namely :—

“Provided further that, for the academic year 2020-2021, with a view to extend the date of forwarding the compliance reports received from management to the State Government and the last date to grant the final approval to start the new College or Institution by the Government, for the academic year 2020-2021, the dates referred to in clauses (f) and (g) of sub-section (3), as specified in column (2) of the Table hereto, shall be read as provided in column (3) of the said Table :—

| Clauses | Date in existing provision  | Date for Academic Year 2020-21 |
|---------|-----------------------------|--------------------------------|
| (1)     | (2)                         | (3)                            |
| (f)     | On or before 1st day of May | On or before 30th June 2020    |
| (g)     | On or before 15th June      | On or before 31st July 2020.”; |

(2) in sub-section (4), in clause (d), after the existing proviso, the following proviso shall be inserted, namely :—

“Provided further that, for the academic year 2020-2021, the State Government may grant permission to start the new course of study, subjects, faculties, additional divisions, etc. on or before 31st July 2020 to such Institution as it may consider fit and proper.”.

Repeal of Mah. Ord. IX of 2020 and saving.

**3.** (1) The Maharashtra Public Universities (Amendment) Ordinance, 2020 is hereby repealed.

Mah. Ord. IX of 2020.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provision of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of principal Act, as amended by this Act.

Mah. VI of 2017.